

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 160 OF 2016**

**Dated: 30<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s Print Wizards**

**.... Appellant(s)**

**Versus**

**Tata Power Delhi Distribution Ltd. & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Pradeep Bajaj  
Mr. Sanjay Kumar

Counsel for the Respondent(s) : Mr. Anurag Bansal  
Ms. Sakshi Mehrotra  
Mr. Aditya Gupta  
Mr. Manish Srivastava for R-1

Mr. Manu Seshadri  
Mr. Samarth Chowdhury for R-2

**ORDER**

Learned counsel appearing for the Respondent No.2 submitted that he will file the reply during the course of the day. Learned counsel appearing for the Appellant prays for one week's time to go through the reply and make his submissions.

Submissions made by the learned counsel appearing for the Appellant and Respondent No.1, as stated above, are placed on record.

The learned counsel appearing for the Appellant is permitted to file the rejoinder on or before 07.08.2018, after duly serving copy on the other side.

As agreed by the learned counsel appearing for both the parties, list the matter on **08-08-2018**.

**(S. D. Dubey)**  
**Technical Member**

*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**